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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No. 736 of 1992

New Delhi, dated this the 22nd May, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Central Railway Mazdoor Sangh,  
Loco Branch,  
Jhansi through its Chairman,  
Oppt. Railway Station,  
Jhansi, Central Railway.

2. Ramesh Kumar,  
S/o Shri Sohan Lal,  
Diesel Assistant,  
Faridabad,  
R/o 1401, Gali Gotewali,  
Paharganj,  
New Delhi.

.... APPLICANT

(By Advocate: Shri H.P. Chakravarty)

Versus

Union of India through

1. Secretary,  
Ministry of Railways,  
Rail Bhawan,  
New Delhi.

2. The General Manager,  
Central Railway,  
Bombay VT.

3. The Divl. Railway Manager,  
Central Railway,  
Jhansi.

.... RESPONDENTS

(By Advocate: Shri O.P. Kshatriya)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicants have impugned respondents' order dated 5.10.87 (Ann. A-3); 18.9.91 ((Ann. A-1) and 9.1.92 (Ann. A-2) and seek the preparation of fresh seniority list showing the Departmental Firemen promoted as First Firemen/

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Diesel Asst./Electric Asst. (Rs. 950-1500) upto April, 1987 <sup>1.1.86</sup> ~~since~~ to the direct recruits appointed after 1.1.86 with consequential benefits.

2. We have heard applicants' counsel Shri Chakravarty and respondents' counsel Shri Kshatriya.

3. Both sides aver that while applicants had filed the present O.A. before the Principal Bench, with regard to their grievances, their colleagues had filed O.A. No. 1575/92 Brejendra Singh & Ors. Vs. UOI & Ors. and connected OAs before the CAT, Allahabad Bench which was disposed of by judgment dated 13.10.95 with certain directions to respondents, against which SLP No. 8618/96 was dismissed by the Hon'ble Supreme Court on 13.1.97.

4. Applicants' counsel Shri Chakravarty prays that the directions contained in the judgment of CAT, Allahabad Bench dated 13.10.95 in O.A. No. 1575/92 and connected cases, be made applicable mutatis mutandis to the applicants in the present O.A. also. Respondents' counsel Shri Kshatriya has no objection to the same.

5. Noting the above, this O.A. is disposed of with the direction that such of the applicants in the present O.A. who are similarly situated, but are not covered by the CAT, Allahabad Bench's judgment dated 13.10.95 in O.A.

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No. 1575/92 Brijendra Singh & Ors. Vs. UOI and other connected O.As, will mutatis mutandis be entitled to the benefits contained in that judgment. These directions should be implemented within four months from the date of receipt of a copy of this order.

6. The O.A. stands disposed of accordingly. No costs.

*A.Vedavalli*  
(Dr. A. Vedavalli)

Member (J)

*S.R. Adige*  
(S.R. Adige)  
Vice Chairman (A)

/GK/